

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF "NETDOX HEALTH PRIVATE LIMITED"

1.	NAME OF CORPORATE PERSON	NETDOX HEALTH PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/07/2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON INCORPORATED / REGISTERED	ROC- BANGALORE
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U85320KA2017PTC104409
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGISTERED OFFICE: NOVEL MSR PARK, K. NO: 731/2389, 93/9 VARTHUR MAIN ROAD, MUNNEKOLALU, MARATHAH, ALLI, BENGALURU, KARNATAKA, INDIA, 560037
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18 th February, 2025
7.	NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CS Nithya Pasupathy OLD NO: 28 (NEW NO: 10), 3 rd Cross Street, R.K. Nagar, Raja Annamalai Puram, Chennai, Tamil Nadu 600028, Email: nithya@prowiscorporate.com Telephone No. 9566033007 (REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144)
8.	LAST DATE FOR SUBMISSION OF CLAIMS	20 th March, 2025

Notice is hereby given that the NETDOX HEALTH PRIVATE LIMITED has commenced voluntary liquidation on 18th February, 2025.

The stakeholders of NETDOX HEALTH PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 20th March, 2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

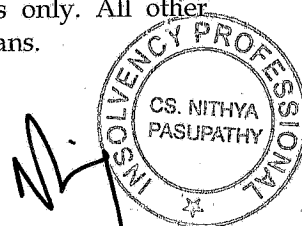
Submission of false or misleading proofs of claim shall attract penalties.

Date: 21 February, 2025

Place: Bangalore

Name and Signature of the Liquidator
CS Nithya Pasupathy

REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144



Regn. No. IBBI/IPA-002/IP-N00911/2020-2021/13144

Old No. 28 (New No. 10), 3rd Cross Street, R. K. Nagar, R A Puram, Chennai, Tamil Nadu- 600 028

Contact: 95660 33007, nithya@prowiscorporate.com

REKHA GUPTA SWORN IN AS DELHI CM

BJP's 'Delhi dream' takes shape at Ramlila Maidan



ANUSHKA BHARDWAJ
New Delhi, 20 February

With drums beating since morning and loudspeakers belting out patriotic songs, the Bharatiya Janata Party's (BJP's) 27-year-long wait to form a government in Delhi for a second time ended on Thursday, when first-time legislator Rekha Gupta took oath as chief minister at Ramlila Ground.

An estimated 50,000 people attended the event. The audience included a good number of women, all confident that a woman-led Delhi government would soon keep the party's election promise of depositing a monthly allowance of ₹2,500 in women's bank accounts.

A six-member council of ministers, whose composition showed the BJP's efforts to give representation to Delhi's electorally important communities — the Jats, Hindu Punjabis and Sikhs, Dalits, and Poorvanchalis — also took oath.

The ceremony was attended by Prime Minister Narendra Modi, Home Minister Amit Shah, and other Union ministers. Chief ministers — N Chandrababu Naidu of Andhra Pradesh, Devendra Fadnavis of Maharashtra, Mohan Yadav of Madhya Pradesh, and Bhajanlal Sharma of Rajasthan — attended the event, as did several of the National Democratic Alliance's deputy chief ministers.

The path from the party's Delhi office in Pandit Pant Marg to the oath-taking venue was covered with congratulatory posters, cutouts of the Prime Minister, and party flags. Over 26,000 police persons were deployed at various points, including the roofs of homes in the nearby area.

The Ramlila Maidan has been witness to sharp bends in Delhi's and independent India's history — from Lata Mangeshkar singing *Aye Mere Watan Ke Logon* in 1963 as a tribute to the martyrs of the Indo-China war to then Prime Minister Lal Bahadur Shastri giving his slogan *Jai Jawan Jai Kisan* in 1965. In 1975, Jayaprakash Narayan, along with prominent Opposition leaders, chose the ground to protest against Indira Gandhi's government. Over 100,000 people joined the protests. The venue had acted as the springboard of the Aam Aadmi Party's (AAP's) journey to power for 10 years. The party was founded by Arvind Kejriwal in 2012 after a series of demonstrations led by social activist Anna Hazare as part of the



(From top) Union Cabinet ministers along with chief ministers of NDA-ruled states during the Delhi CM's oath-taking ceremony at Ramlila Maidan in New Delhi on Thursday; Prime Minister Narendra Modi with newly sworn-in Delhi Chief Minister Rekha Gupta during the event

PHOTOS: PTI

Cabinet nod to implement Ayushman Bharat in Delhi

At its first meeting on Thursday evening, the Delhi Cabinet approved implementing the Centre's Ayushman Bharat health insurance scheme for the residents of the city. The Cabinet also approved tabling 14 Comptroller and Auditor General (CAG) reports in the first session of the Assembly. The reports, including one that allegedly reveals overspending on the new chief ministerial bungalow, could not be tabled pending approval of the previous government.

The Delhi government also announced the allocation of portfolios. Chief Minister Rekha Gupta will handle finance, services and vigilance portfolios. Parvesh Verma has got the Public Works Department and transport portfolios, Ravinder Indraj will be social welfare minister, Kapil Mishra will handle law and justice and labour, Ashish Sood will take care of home, power, urban development and education, and Manjinder Sirsa has got industries and environment.

ARCHIS MOHAN

anti-corruption movement the previous year. Further on, after winning the elections in 2013 and 2015, Kejriwal took oath at the same ground.

"It was a wait longer than *Vanvaas*. We have been working for the party for over 30 years," said a BJP worker from Shahdara, Hari Om Sharma, while enjoying the tunes of religious songs being played in the background.

The party's multiple units, including the Mahila Morcha and youth wing, celebrated with fervour. "We had distributed 1,000 turbans as a mark of respect for our new woman chief minister," said Gunjan

Gupta, vice-president, Mahila Morcha, Delhi BJP.

In a pool of BJP supporters, a few admirers of the unseated AAP and its chief Arvind Kejriwal were present. "We will adjust with the change. Hope the promises are fulfilled," said Hemant Kumar, a daily-wage worker in Delhi's Vivek Vihar.

In a direct attack on the AAP, Yogender Chandoliya, a BJP MP from North West Delhi, said: "In our very first meeting, we will unmask Kejriwal, Manish Sisodia, and Atishi." Later in the evening, Gupta performed '*Yamuna Aarti*' along with her Cabinet colleagues at Vasudev Ghat.

Robust revenue gives lever to new govt; surplus status may take a hit

INDIVIAL DHASMANA
New Delhi, 20 February

Delhi remains one of India's most prosperous states, with its estimated per capita income at 2.8 times the national average in 2023-24. In 2022-23, only Sikkim and Goa had higher per capita incomes.

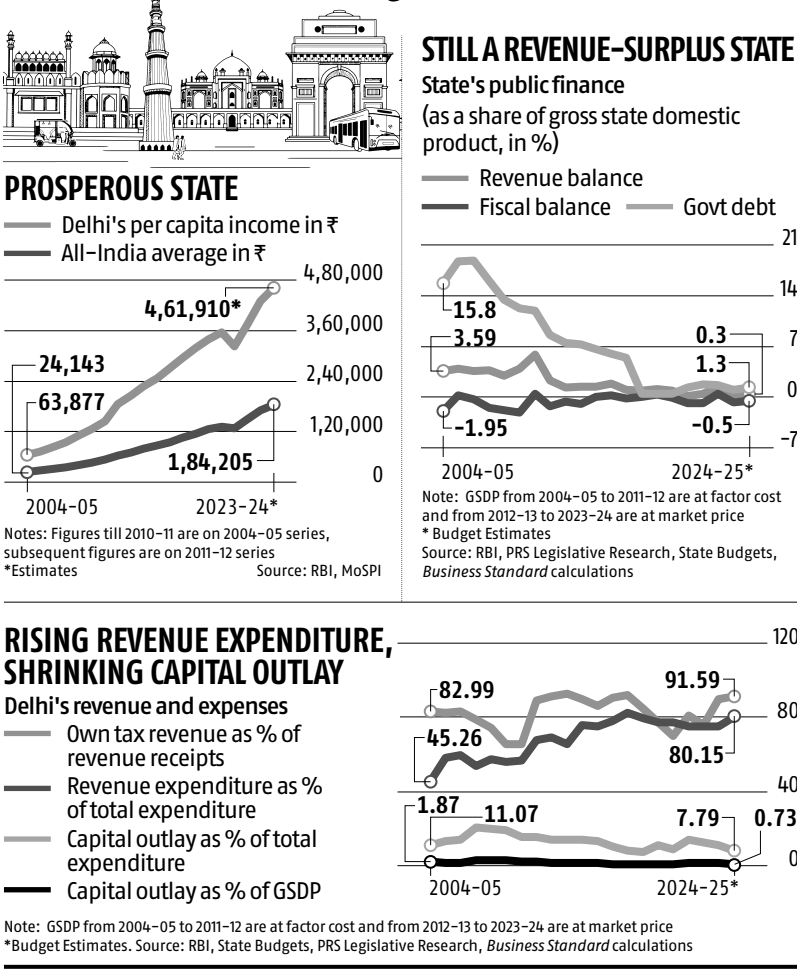
The state has strong tax receipts, with its own tax revenues now constituting 90 per cent of its revenue receipts. On the other hand, it does not bear the burden of many expenses, such as law and order, as it does not have full statehood. Delhi does not get tax devolution from the Centre.

Over the years, the share of revenue expenditure in total allocations rose drastically, particularly since 2012-13, while capital outlay fell; both in proportion to total expenditure and gross state domestic product (GSDP). This has led to a shrinking revenue surplus, while fiscal deficit has been controlled by curtailing capital outlay. The state has managed its sovereign debt well, keeping it close to 1 per cent of GSDP in recent years.

With the Rekha Gupta government expected to continue the freebies announced by the previous regimes, and introduce new benefits for women and senior citizens, Delhi's revenue expenditure may take up a larger share of total spending. On Thursday, Gupta announced that eligible women would start getting ₹2,500 per month by March 8. The Aam Aadmi Party (AAP) had promised ₹2,100 for women aged 18 and above.

However, the AAP government had made a provision of ₹2,000 crore for the scheme in the 2024-25 Budget. At that time, the government had proposed ₹1,000 per woman, though the scheme was never implemented. Assuch, part of the payment was already factored into the government's public finance data.

The Bharatiya Janata Party (BJP) has promised ₹2,500 per month to poor women, not all females. While BJP has yet to define the eligibility criteria, only



3.4 per cent of Delhi's population was under multidimensional poverty during 2019-21, according to a NITI Aayog report.

The report did not give a gender-specific breakdown of poverty rates. It remains to be seen whether the BJP government will modify the existing free electricity scheme, but additional spending would be required to fulfill its other promises.

These promises include a ₹500 LPG

cylinder subsidy for poor women, one free cylinder on Holi and Diwali, an increase in old-age pensions, ₹5 meals for slum residents, one-time financial assistance of ₹15,000 for competitive exam preparation, reimbursement of two-time travel and application fees, free education for needy students from kindergarten to PG level in government institutions, ₹10 lakh life insurance and ₹5 lakh accident cover for domestic help, and the Clean Yamuna project.

भारतीय कंटेनर निगम लिमिटेड

CONTAINER CORPORATION OF INDIA LTD.

(भारत सरकार का स्वतंत्र उपक्रम) (A Navratna Undertaking of Govt. of India)

No.: MSTC/Area-III/CONCOR/CHENNAI/24-25/4 21.02.2025

ONLINE PUBLIC AUCTION SALE

CONCOR invites online auction sale of uncleared/unclaimed imported cargo, damaged domestic containers, domestic cargo available at CONCOR Terminals (Chennai, Bangalore, Cochin, Hyderabad & Vizag) in Area-III (South). For Import Cargo the Public Auction is organized under Provisions of Section 48 of the Customs Act, 1962, without any further notice to Importer/Consignee. Valid objections, if any, against sale of goods involving cases under appeal or with Hon'ble Court may be submitted to CONCOR within 7 days from the issue of this notice, otherwise it would be presumed that Importer/Consignee has no objection and the goods may be sold without any further notice. Online Auction is conducted through M/s MSTC Ltd., an authorized e-commerce service provider for M/s CONCOR. The inspection of containers/cargo would be from 21.02.25 to 05.03.25 on working days/hours in the respective CONCOR terminals. Online auction is scheduled on 06.03.2025. For details please log on to www.concorindia.com or eprocure.gov.in or www.mstcindia.co.in or contact CONCOR-044-26482192 or MSTC Ltd. Ph.: 044-25219004, e-Mail: mhjain@mstcindia.co.in. Further, please note corrigendum, if any, will be hosted on above websites only. Sd/- Area Head-III(South)

Shree Krishna Paper Mills & Industries Limited

Registered Office: 4830/24, Prahlad Street, Ansari Road, Darya Ganj, New Delhi-110 002
CIN - L21012DL1972PLC279773
Website: www.skpmil.com E-mail: info@skpmil.com Tel: 91-11-46263200

NOTICE

The Public Notice is hereby given that pursuant to Clause (c) of Sub-Regulation (1) of Regulation 6 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, the Company is in process of making an application for Voluntary Delisting of its Equity Shares from The Calcutta Stock Exchange Limited ("CSE").

Necessity and object of delisting:

To save recurring expenditure on listing fee payable to The Calcutta Stock Exchange Limited ("CSE") and mainly to reduce administrative work, related cost and there has been no trading in the equity shares of the Company at CSE. The equity shares of the Company can be delisted as aforesaid from CSE without giving any exit opportunity to the shareholders as the equity shares of the Company will continue to be listed on BSE (Bombay Stock Exchange) which is having nationwide trading terminals. There would be no change in the capital structure of the Company after the delisting of the equity shares from CSE. The delisting of equity shares from CSE will not adversely affect the Investors.

For Shree Krishna Paper Mills & Industries Ltd.
Sd/-
Ritika Priyamb
Company Secretary Cum Compliance Officer
Membership No: A53502

Place : New Delhi
Date : February 19, 2025

FORM A

SCHEDULE I

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF "NETDOX HEALTH PRIVATE LIMITED"

1. NAME OF CORPORATE PERSON	NETDOX HEALTH PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	05/07/2017
3. AUTHORITY UNDER WHICH CORPORATE PERSON INCORPORATED / REGISTERED	ROC - BANGALORE
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U85320KA2017PTC104409
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGISTERED OFFICE:- NOVEL MSR PARK, K. NO. 731/2389, 93/9 VARTHUR MAIN ROAD, MUNNEKOLALU, MARATHAHALLI, BENGALURU - 560 037 KARNATAKA, INDIA.
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18 th February, 2025
7. NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	C S Nithya Pasupathy OLD NO: 28 (NEW NO: 10), 3 rd Cross Street R.K. Nagar, Raja Annamalai Puram Chennai, Tamil Nadu 600028 Email: nithya@proviscorporate.com Telephone No. 9566033007 (REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144)
8. LAST DATE FOR SUBMISSION OF CLAIMS	20 th March, 2025

Notice is hereby given that the **NETDOX HEALTH PRIVATE LIMITED** has commenced voluntary liquidation on 18th February, 2025. The stakeholders of **NETDOX HEALTH PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, **on or before 20th March, 2025** to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21-02 - 2025
Place: Bengaluru

Name and Signature of the Liquidator **C S Nithya Pasupathy**

REG NO. IBBI/IPA-002/IP-N00911/2020-2021/13144

Aditya Birla Sun Life Mutual Fund



Aditya Birla Sun Life AMC Limited(Investment Manager for Aditya Birla Sun Life Mutual Fund) Registered Office: One World Center, Tower 1, 17th Floor, Jupiter Mills, Senapati Bapat Marg, Elphinstone Road, Mumbai – 400 013. Tel: 4356 8000. Fax: 4356 8110/8111. CIN: L65991MH1994PLC080811

Record Date for Distribution

NOTICE IS HEREBY GIVEN THAT the Trustees of Aditya Birla Sun Life Mutual Fund have approved Tuesday, February 25, 2025*, as the Record Date for declaration of distribution under the Income Distribution cum Capital Withdrawal (IDCW) options in the following schemes, subject to availability of distributable surplus on the Record Date:

Name of the Scheme	Plans/Options	Quantum of Distribution per unit# on face value of Rs.10/- per unit	NAV as on February 19, 2025 (Rs.)
Aditya Birla Sun Life Interval Income Fund - Quarterly Plan - Series I (An Interval Income Scheme. A relatively low interest rate risk and moderate credit risk)	Institutional Plan – IDCW	The entire distributable surplus at the completion of the interval period shall be distributed.	10.1595^
	Regular Plan – IDCW		10.1594^
Aditya Birla Sun Life Balanced Advantage Fund (An open ended Dynamic Asset Allocation fund)	Regular Plan – IDCW	0.147	25.29
	Direct Plan – IDCW	0.166	28.61
Aditya Birla Sun Life Arbitrage Fund (An open ended scheme investing in arbitrage opportunities)	Regular Plan – IDCW	0.065	11.24
	Direct Plan – IDCW	0.067	11.57
Aditya Birla Sun Life ELSS Tax Saver Fund (An open ended Equity Linked Saving Scheme with a statutory lock-in of 3 years and tax benefit)	Regular Plan – IDCW	13.067	186.67
	Direct Plan – IDCW	12.230	407.67
Aditya Birla Sun Life Long Duration Fund (An open ended debt scheme investing in instruments with Macaulay duration greater than 7 years. A relatively high interest rate risk and relatively low credit risk)	Regular Plan – IDCW Payout	11.4760	0.746^
	Direct Plan – IDCW Payout	11.6678	0.759^

^NAV as on February 18, 2025

The NAV of the scheme, pursuant to pay out of distribution would fall to the extent of payout and statutory levy (if applicable).

#As reduced by the amount of applicable statutory levy. *or the immediately following Business Day if that day is a non-business day.

The Specified Transaction Period (STP) for the Scheme is on February 24, 2025 and February 25, 2025. The following shall be applicable for applications received during the STP:

a. For Subscriptions/Purchases including Switch-in:

- In respect of valid applications received till 3.00 p.m. on the aforesaid Record date, the ex-IDCW NAV** of the day of receipt of application will be applicable for processing such subscription/switch-in requests and such investors shall not be eligible for IDCW, if any, on the aforesaid record date.

**Pursuant to the provisions of Clause 8.4.6.2 in Chapter 8 of SEBI Master circular SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 , in respect of purchase of units of mutual fund schemes (except liquid and overnight schemes), closing NAV of the day shall be applicable on which the funds are available for utilization irrespective of the amount, subject to provisions of uniform cut-off timings for applicability of NAV.

b. For Redemptions/Sales including Switch-out:

- In respect of valid applications received till 3.00 p.m. on the aforesaid Record date, the ex-IDCW NAV of the day of receipt of application will be applicable for processing such redemption/switch-out requests and the investors will be eligible to receive the IDCW, if any, on the aforesaid record date.

All unitholders whose names appear in the Register of Unitholders / Beneficial owners under the IDCW options of the said schemes as at the close of business hours on the Record Date shall be eligible to receive the distribution so declared.

For **Aditya Birla Sun Life AMC Limited**
(Investment Manager for Aditya Birla Sun Life Mutual Fund)

Sd/-

Authorised Signatory

Date : February 20, 2025
Place : Mumbai

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



ವಾಸ್ತು ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿಮಿಟೆಡ್

ಯಂನಿಹಿ 203 & 204, 2ನೇ ಮಹಡಿ, "ಎ" ವಿಂಗ್, ಸಮಭಾರತ ವೆಸ್ಟ್‌ಗೇಟ್, ರೂಪಾಕರಿಯಾ ಬದರ್ ರಸ್ತೆ,
ಸೇಬ್ರಿ (ಪಶ್ಚಿಮ), ಮುಂಬೈ-400015. ಮಹಾರಾಷ್ಟ್ರ CIN No.: U65922MH2005PLC272501

2002ರ ಭದ್ರತಾ ಟಿಕೆಟ್ ಕಾಯಿದೆ ಕುರಿತು 13(2)ರಡಿ ಡಿಮಾಂಡ್ ನೋಟೀಸು

ಅದಾಗ್ಯೂ, ವಾಸ್ತು ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿಮಿಟೆಡ್ ಇದರ ಮುಖಂಡರ ಪ್ರಧಾನ ಕಛೇರಿ ಮೂಲಕ ಕರ್ನಾಟಕ ಸರ್ಕಾರದ/ಚಾರ್ಜೆಡ್ ಅಧಿಕಾರಿ/ಅಹಮದಾಬಾದ್ ವಿವಿಟ್ ಟಿಕೆಟ್ ಸೂಚಿಸಿದ ಪಡೆದ ಸಾಲ ಸೌಲಭ್ಯಗಳ ಆಸಲು ಮತ್ತು ಬಡ್ತಿ ಮರು ಪಾವತಿಯಲ್ಲಿ ವಿಫಲರಾಗಿದ್ದು, ಸದರ ಸೌಲಭ್ಯ ನಿಷ್ಪಾದ್ಯುಕ್ತ ಆಸು ಎಲ್ಲರದಾಗಿ ಬಲರಾಯನಾಗಿದ್ದು, ಸಾಲಕಾರರರ 2002ರ ಹಣಕಾಸು ಆಯ್ಕೆಗಳ ಭದ್ರತಾ ಮತ್ತು ಭವಿಷ್ಯ ನಿರ್ಮಾಣ ಹಾಗೂ ಟಿಕೆಟ್ ಕಾಂ ಕುರಿತು 13(2)ರಡಿ ಕಾನೂನುಬಾಹಿರ ತೀರ್ಮಾನ ಬಂದ ಪರಿಣಾಮವಾಗಿ ವಾಸ್ತು ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಕಂಪನಿಯು ಈ ಕೆಳಕಂಡಂತಿರುವ ಅಂಶವು ಬಹಿಷ್ಕಾರದಿಂದ ವಾಸ್ತು ಉಲ್ಲಂಘಿತರಾದ ಸಾಲಕರರ ಜೊತೆಗೆ ಪ್ರತಿ ಸಾಲಕಾರರರ ಮೂಲಕ ನಿರೀಕ್ಷಿಸುತ್ತಿದೆ.

ಸಾಲಕರು, ಸಹ-ಸಾಲಕರು ಹಾಗೂ ಮತ್ತೆ ಸಾಲದ ಪಾತ್ರಾ ಸಂ.	ಡಿಮಾಂಡ್ ನಿರೀಕ್ಷಿಸಿದ ದಿನಕ್ಕೆ ಮತ್ತೆ ಡಿಮಾಂಡ್ ಕಡೆಗೆ 13(2)ರಡಿ ಸಾಲದ ದಿನಕ್ಕೆ ಸಂ.	ಅಹಮದಾಬಾದ್ ಆಫೀಸ್ ವಿವರಗಳು
ಸಾಗರಾಮ ಎಂ (ಅರ್ಜಿದಾರ)	11-ಜನವರಿ-15/	ಸಕಲ ಸಮುದಾಯ ಸೇರಿದಂತೆ ಆಫೀಸ್ ನಿವಾಸಿತ ಸಂ. 01, ಮಾತಾ ಸಂ. 124, ಅಸೆಸ್‌ಮೆಂಟ್ ಸಂ.

[illegible]

NANDESH, S/o Late Ramabhar, aged; Major, T-16, Bangalore, Bengaluru-560016.
M.B.CHANDRA CHOODA, Advocate,
#231, 3rd floor, Lakshmi Nivas' Building,
S.C.Road, Opp. Sandhya Lodge, Ananda
Rao Circle, Bengaluru-560009.

Sub Registrar, Krishnarajapalaya, Bangalore
South Taluk, Bangalore.

The agreement Holder namely Mr. D D Nagaraj (Purchaser) has not acted upon the terms of the Sale Agreement from the date of the Agreement. In spite of readiness and willingness to perform on part of my client, the purchaser did not come forward to pay the balance sale consideration and get the sale deed executed. Hence through this public notice the purchaser namely Mr. D D Nagaraj hereby informed/notified that my client has no further interest in the agreement entered in to with Mr. D K Nagaraj under agreement dated 14/06/2019 with immediate effect and henceforth my client is at liberty to dispose the property as she likes

SCHEDULE OF PROPERTY

All the piece and parcel of Site no. 4, Khattna No.206/17/19/14, situated at Devdasnagar Village, Kr Puram Hobli, Bangalore East Taluk, Bangalore District. The area of the measuring East to West (80' 74/2' feet) and North to South 42' feet, in all measuring 32323 sq.ft., with one square building presently falling under BBMP Ward No.53, Bangalore bounded on the East by: Government Channel, West by : Feet Road, North by: Government Channel, South by: Government Channel.

K. PRATHAPAN, Advocate
No.163, Nagesh building, 1st Floor,
Sheshadripuram, Bangalore-560020
Mob:9845242992
E-mail: kaypeeadvocates@gmail.com

ಬೆಂಚ್‌ಮೈ ಬಿ (ಅರ್ಜಿದಾರರು) ಬೆಂಚ್‌ಮೈ ಸಿ (ಸಹ ಕಾರ್ಯದಾರರು) HL000000072408	15- ರೂ. 87430 0-25 ರಿಂದ ತೆರನಾದ ಬಾರ್‌ಮಾ
ಈ ಒಂದು ನೋಟೀಸು ಬದಲಿ ರೆಕಾರ್ಡ್‌ನಲ್ಲಿ ಜಾರಿ (ಯಾವುದೇ ಅನ್ವಯವಿರುವುದಿಲ್ಲ ಅದು) ತೆರನಾದ ಮಾಹಿತಿಯನ್ನು, ಬೆಂಚ್‌ಮೈ ಸಿ 2002 ರ ಹಣಕಾಸು ಆಯ ಈ ನೋಟೀಸು ಪ್ರಕಟಿಸಿ 60 ದಿನಗಳ ರವರೆಗೆ ತೆರನಾದ ಕಾರಣದಿಂದ 13(1)(2)ರ ಕಾರ್ಯದಾರರ/ತೆರನಾದ ಮಾಹಿತಿಯನ್ನು ರೆಕಾರ್ಡ್‌ನಲ್ಲಿ ತೆರನಾದ	
ದಿನಾಂಕ: 21.02.2025 ಸ್ವಾ. ಬೆಂಚ್‌ಮೈ	

**IN THE COURT OF THE 3rd ADDL. SENIOR
 CIVIL JUDGE AND J.M.F.C AT DEVANAHALLI
 OS. NO. 1145/2006**

BETWEEN: Smt. Samuthra ..Plaintiff
AND: Smt. Samuthra and Others
..Defendants.

NOTICES TO THE DEFENDANTS

DEFENDENTS: D11. G. Sathisha, S/o Gopaliah,
 aged about 38 years, **D12. Smt. Impa**
Sathisha, W/o G. Sathisha, aged about 34
 years, **Both are R/Nat. No.21, Sni Sai Nilaya,**
Singayanaikanhalli Village, Telanahalli Hobli,
Taluk, Bangalore.

[illegible][illegible]


ದೀಪಕ್ ಸಹಕಾರಿ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್
 ಕೇಂದ್ರ ಕಛೇರಿ 1703, 2 ನೇ ಮ್ಹತ್, ವಾಣಜ್ಯನಗರ, ಬೆಂಗಳೂರು-560010
ಸ್ಥಿರಾಸ್ತಿ ಪ್ರಕಟಣೆ
 (ಸ್ವರಾಷ್ಟ್ರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ) ಸೇಕ್ಯೂರಿಟಿ ಇಂಚುರಿಸ್ತೆ (ಜಾರಿಗೊಳಿಸುವಿಕೆ) ನಿಯಮಗಳು 2002ರ ನಿಯಮ 8(1)
 ವಿನಂತಿ, ದೀಪಕ್ ಸಹಕಾರಿ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್ ನಿಯೋಜಿತ ಅಧಿಕಾರಿಯಾಗಿ ಕೆಳ ಸಹಿದಾರರು 2002ರ ಸೆಕ್ಯೂರಿಟಿ ಸೇಷನ್ ಆಂಡ್ ರೆಗುಲೇಷನ್ ಆಕ್ಟ್ ಪ್ರಕಾರವಾಗಿ ಅಡ್ಡ ಮತ್ತೆ ಎನ್ಟ್ರಿಸ್ತೆ ಆಂಡ್ ಸೆಕ್ಯೂರಿಟಿ ಇಂಚುರಿಸ್ತೆ ಕಾಯ್ದೆಯಡಿ ಮತ್ತು 2002ರ ಸೆಕ್ಯೂರಿಟಿ ಇಂಚುರಿಸ್ತೆ (ಜಾರಿಗೊಳಿಸುವಿಕೆ) ನಿಯಮಗಳು 2ನೇ ಸೆಕ್ಷನ್ ಅಡಿಯಲ್ಲಿ ಒದಗಾದ ಕಾಯ್ದೆಯ 13(2) ನೇ ಸೆಕ್ಷನ್ ನಡ್ಡಿಯ ಪಡೆದ ಅಧಿಕಾರ ಪ್ರಯೋಗಿಸಿ ಸದರಿ ನೋಟೀಸ್‌ಗಳು ದೊರೆತ ದಿನಾಂಕದಿಂದ 60 ದಿನದೊಳಗೆ ನೋಟೀಸ್‌ಗಳಲ್ಲಿ ನಮೋದಿ ಮತ್ತು ಅದರ ಹೆಸರುಗಳ ಎಮರು ಇದರಲ್ಲಿ ಕೆಳಗೆ ನೆಡಲದಾರ ಸಾಲದ ಮೊಲಸುಗುನು ಮರುಪಾವತಿಸುವಂತೆ ಆದರಿಗೆ ತಿಳಿಸಲಾಗಿ ಕೆಳಗೆ ನಮೋದಿ ಸಾಲದಾರರಿಗೆ ಈ ಕೆಳಗೆ ನಮೋದಿ ತಗಾದ ಸೂಚನೆಗಳನ್ನು ಜಾರಿಗೊಳಿಸುತ್ತಾ ಸಾಲದಾರರು ತಾವು ಒಂದುಗಿನಲ್ಲಿ ಎದ್ದುಕೊಂಡುಕೊಂಡು ಸಾಲದಾರರು ಹಾಗೂ ಒಟ್ಟಿನಲ್ಲಿ ಸಾಲದಾರನಿಗೆ ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡುವುದರಿಂದ, ಕೆಳ ಸಹಿದಾರರು ಈ ಕೆಳಗೆ ನಮೋದಿ ದಿನಾಂಕಗಳನ್ನು ಸದರಿ ನಿಯಮಗಳು 8(1) ನಿಯಮದಲ್ಲಿ ಒದಗಾದ ಕಾಯ್ದೆಯ 13 (4) ನೇ ಸೆಕ್ಷನ್ ನಡ್ಡಿಯ ಪಡೆದ ಅಧಿಕಾರ ಪ್ರಯೋಗಿಸಿ ಇದರಲ್ಲಿ ನಮೋದಿ ಅನ್ವಯಿಸುತ್ತಾ ಸಾಲದಾರರು ಮಾಡಿದಂತೆ. (ಯಾವ ಸಹ ಸದರಿ ಅನ್ವಯಿಸಿದರೆ ವ್ಯವಸ್ಥಾಪಕರಾದ ಮತ್ತು ಸದರಿ ಅನ್ವಯಿಸಿದರೆ ನಮೋದಿ ಸಾಲದಾರರು ತಿಳಿಯಲಾದ ಬಾಕಿ ತಾವು ಮತ್ತು ಅದಕ್ಕೆ ಬಿದ್ದಿಗಾಗಿ ದೀಪಕ್ ಸಹಕಾರಿ ಬ್ಯಾಂಕ್ ಲಿ. ಖಾಸಗೀವ್ಯವೇಳೆಗಳನ್ನುಪಡೆದಂತೆ ವ್ಯಯಕಳಿಸಲಾಗಿ ಸಾಲದಾರರು ಮತ್ತು ಒಟ್ಟಿನಲ್ಲಿ ಅದರಲ್ಲಿನ ಈ ಮೂಲಕ ಎಷ್ಟರಿಗೆ ನಮೋದಿ ಆಗಲಿ.

ನೋಟೀಸ್, ಸಾಲಗಾರರ ವಿವರಗಳು ಮತ್ತು ಸ್ಥಿರಾಸ್ತಿ ವಿವರಗಳು ಹಾಜಿ : ದೀಪಕ್ ಸಹಕಾರಿ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್: 31, ಹೆಚ್ ಎಂ. ಟಿ ಮುಖ್ಯ ರಸ್ತೆ, ನರಸೀಪುರ ಲೇಔಟ್, ವಿಜ್ಞಾನೋಪುರ ಬೆಂಗಳೂರು-97			
13(2) ನೇ ಸೆಕ್ಷನ್ ಅನ್ವಯ ನೋಟೀಸ್ ದಿನಾಂಕ	ಸಾಲಗಾರರ ಹೆಸರು	ಆಗುವ ಮೊಬಲಗು (ತರುವಾಯದ ಬಡ್ತಿ ಹಾಗೆನೇ ಸಾಲ ಬಾಕಿ ಮತ್ತು ಪುನರ್ನಿಶ್ಚಯ	ಸ್ಥಾಪನದ ದಿನಾಂಕ
29-11-2024	1. ಶ್ರೀಮತಿ ಸಂಗಿತ ಆರ್ w/o ಶ್ರೀ ಸುರೇಶ್ ಕೆ 2. ಶ್ರೀ ಸುರೇಶ್ ಕೆ S/o ಕೊಂಡಪ್ಪ ನಂ. 220, ಕೃಷ್ಣಮೂರ್ತಿ ಕಾಲೋನಿ, ಲಾಲ್ ಭಾಗ್, ಸಿದ್ಧಪುರ, ಬಯನಗರ 1 ನೇ ಬ್ಲಾಕ್, ಬೆಂಗಳೂರು-11.	Rs.12,82,704.00 + ಬಡ್ತಿ + ಕಾನೂನು ವಜ್ಜೆ ಮತ್ತು ಇತರ ವಜ್ಜೆ 28/11/2024 ಸಾಲದ ಖಾತೆ ಸಂಖ್ಯೆ- IPL 67, STL- 104 & 105	14-02-2025

ಸ್ಥಿರಾಸ್ತಿ ವಿವರ

ಆಸ್ತಿ ನಂ. ಕೃಷ್ಣಮೂರ್ತಿ ಕಾಲೋನಿ, ಲಾಲ್ ಭಾಗ್, ಸಿದ್ಧಪುರ, ಬಯನಗರ 1 ನೇ ಬ್ಲಾಕ್, ಬೆಂಗಳೂರು-11. ಪಿ.ಆ.ಆ. ನಂ. 61-77-220, ಹೊಸ ಪಿ.ಎಚಿ. ನಂ.-144- 0016-2, ವಾರ್ಡ್ ನಂ. 61. ವಿವರಣೆ : ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ 15 ಅಡಿ ಮತ್ತು ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ 25 ಅಡಿ. ಒಟ್ಟು 375 ಅಡಿಗಳು. ಆಳತೆಯ ಅಸ್ತಿಯ ಚಿಕ್ಕಬಂಡಿ: ಪೂರ್ವಕ್ಕೆ: ಅಸ್ತಿ ನಂ. 219 , ಪಶ್ಚಿಮಕ್ಕೆ : ರಸ್ತೆ , ಉತ್ತರಕ್ಕೆ : ಅಸ್ತಿ ನಂ. 221 , ದಕ್ಷಿಣಕ್ಕೆ : ರಸ್ತೆ.

Belonging to & Owned by: ಶ್ರೀಮತಿ ಸಂಗಿತ ಆರ್ w/o ಶ್ರೀ ಸುರೇಶ್ ಕೆ

ಸ್ವತಃ: ಬೆಂಗಳೂರು. ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ದಿನಾಂಕ: 14.02.2025 ದೀಪಕ್ ಸಹಕಾರಿ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್

[illegible]

PUBLIC NOTICE

NOTICE is hereby given to the public at large that, our client is intending to purchase that piece and parcel of agricultural land bearing Sy.No.57, measuring 4 A 34 G situated at Nelugeli Village, Uttarahalli Hobli, Bengaluru South Taluk, Bengaluru district, **bounded by:** **East by:** Land in Sy.No.145 **West by:** Road & Land in Sy.No.145, **North by:** Land in Sy.No.56, **South by:** Land in Sy.No.58

As per the records furnished to us, the property is jointly standing in the name of Smt.Lakshmu W/o Narashimamma, Sri.Narasappa W/o late Siddappa, Smt.late Saranjanarasamm, Smt. Mangamma W/o late Rachaiiah, and Smt. Sanjeevamma W/o late Siddappa all are Residing at Nelugeli Village, Uttarahalli Hobli, Bengaluru South Taluk. The said owners has offered to sell the above property to our client.

ALL PERSONS including individuals, Hindu undivided family, companies, financial institutions(s), non-banking financial institution(s), firms, association of persons, whether incorporated or not, lenders and/or creditors having any, objection, demand, claim, right, title and/or interest in respect of Land or any part or portion thereof, by way of sale, exchange, mortgage, pledge, charge, gift, trust, succession, family arrangement, settlement, bequest, possession, lease, tenancy, maintenance, easement, memorandum of understanding, license, share, assignment, lien, attachment, development rights, partnership, right of way, lispendens, decree or order of any judicial/quasi judicial authority, reservation, contracts/ agreement, power of attorney, option, right of first refusal, pre-emption or any liability or commitment or otherwise of any nature whatsoever are hereby requested to inform the same in writing, supported with the original documents, to the undersigned at the address mentioned below within a period of 10 (ten) days from the date of publication of this notice, failing which, the claim or right, if any, of such person or persons shall be considered to have been waived and/or abandoned.

Dated This 20 th day of February, 2025.

Prashanth Aradhya H.C.

M/s Shekhar Law Associates., **Advocate & Solicitors**
#919, 5th Main, CMC Layout, Vijayanagar, Bengaluru-560040

[illegible][illegible][illegible]

ಪ್ರಾ.ಪರ್ಚ/ಅರ್ಬಿಟ್ರೇ ವಿವರಣೆ

(ಕಂಪನಿಯ ಕಾರ್ಯಗಳ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ)

ಅಂಶಪ್ರದೇಶದ, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆಯ ಸತ್ಯವೇದರು ಮಂತ್ರಿಕ ಬೆಂಚಿ ಗ್ರಾಮದಲ್ಲಿ, ಸುಮಾರು 2 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಭೂಮಿಯಲ್ಲಿ, ನಿರ್ಮಿಸಲಾದ ಹಾಸಾಸೇರು ಭೂಮಿ ಹಾಗೂ ಕಟ್ಟಡಗಳ ಎಲ್ಲಾ ಭಾಗಗಳು ಈಗ ಪಶ್ಚಿಮವಲದ ಸರ್ವೆ ಸಂಖ್ಯೆ/04/ಕಪು.ಕಂಪನಿ :-

ಕ್ರ. ಸಂ.	ಗ್ರಾಮ	ಸರ್ವೆ ನಂ.	ಪೂರ್ಣ ಕರಾವಳಿ	ಹಂಚಿಕೆಮಾಡಲಾದ ವ್ಯಾಪ್ತಿ (ಎಕರೆ/ಚು)	ವರ್ಗೀಕರಣ
01.	ಬೆಂವಿ	91	0.93	0.10	ತೇವ
02.	ಬೆಂವಿ	92/1	0.10	0.10	ತೇವ
03.	ಬೆಂವಿ	92/2	0.05	0.05	ತೇವ
04.	ಬೆಂವಿ	92/3	0.06	0.06	ತೇವ
05.	ಬೆಂವಿ	92/4	0.14	0.14	ತೇವ
06.	ಬೆಂವಿ	92/5	0.18	0.08	ತೇವ
07.	ಬೆಂವಿ	93/2	1.19	0.08	ತೇವ
08.	ಬೆಂವಿ	93/3	0.06	0.06	ತೇವ
09.	ಬೆಂವಿ	93/4	0.22	0.04	ತೇವ
10.	ಬೆಂವಿ	560/2	0.23	0.03	ತೇವ
11.	ಬೆಂವಿ	560/3	0.23	0.23	ತೇವ
12.	ಬೆಂವಿ	560/6	0.10	0.03	ತೇವ
13.	ಬೆಂವಿ	560/7	0.08	0.08	ತೇವ
14.	ಬೆಂವಿ	560/8	0.06	0.06	ತೇವ
15.	ಬೆಂವಿ	560/9	0.02	0.02	ತೇವ
16.	ಬೆಂವಿ	561/1	0.06	0.06	ತೇವ
17.	ಬೆಂವಿ	561/2	0.07	0.07	ತೇವ
18.	ಬೆಂವಿ	561/3	0.19	0.19	ತೇವ
19.	ಬೆಂವಿ	561/4	0.05	0.05	ತೇವ
20.	ಬೆಂವಿ	561/5	0.08	0.08	ತೇವ
21.	ಬೆಂವಿ	561/6	0.06	0.06	ತೇವ
22.	ಬೆಂವಿ	561/7	0.05	0.05	ತೇವ
23.	ಬೆಂವಿ	575	0.50	0.22	ತೇವ
24.	ಬೆಂವಿ	576/6	0.13	0.03	ತೇವ
25.	ಬೆಂವಿ	576/9	0.08	0.03	ತೇವ

ಹಾಗೂ ಭೂಮಿ ಸುತ್ತುವರಿದಿರೆ :-

ಉತ್ತರಕ್ಕೆ: ಶ್ರೀ ಸಿಟಿ ಭೂಮಿ;

ಪೂರ್ವಕ್ಕೆ: ಶ್ರೀ ಸಿಟಿ ಭೂಮಿ;

ದಕ್ಷಿಣಕ್ಕೆ: ಶ್ರೀ ಸಿಟಿ ಭೂಮಿ; ಹಾಗೂ

ಪಶ್ಚಿಮಕ್ಕೆ: ಶ್ರೀ ಸಿಟಿ ಭೂಮಿ.

ಶ್ರೀ ಬಾಲರೇ ನೋಂದಣಿ ದೆಲ್ಟೆ ಹಾಗೂ ಸತ್ಯವೇದರು ಉಪ - ನೋಂದಣಿ ದೆಲ್ಟೆಯ ವ್ಯಾಪ್ತಿಯೊಳಗಡೆ ಇದೆ.

ದಿನಾಂಕ: ಫೆಬ್ರವರಿ 20, 2025

ಸ್ಥಳ: ಮುಂಬಯಿ

ಅತಿಥಿ: ತ ಅಧಿಕಾರಿಯು

ಕ್ಯಾಂಪ್: ಶ್ರೀ ಸಿಟಿ

ಎಕ್ಸ್‌ಪ್ರೋಟರ್ - ಇಂಜಿನಿಯರ್ ದ್ವಾ.ಎಂ.ಆರ್.ಇಂಜಿಯರು